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MCC-1837-2025

IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR

BEFORE LOK ADALAT HON'BLE SHRI JUSTICE VIVEK AGARWAL

&

SHRI SANJAY RAM TAMRAKAR, SR. ADVOCATE ON THE 10th OF MAY, 2025

MISC. CIVIL CASE No. 1837 of 2025

BALIRAM BARKHADE

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Parties through their counsel.

<u>ORDER</u>

This MCC is filed for restoration of W.P. No. 33013/2024, which is dismissed for want of prosecution vide order dtd. 07.05.2025.

- 2. Considering the averments made in the MCC, duly supported by an affidavit, subject to payment of cost of Rs.500/-(Rupees Five Hundred Only), to be deposited in the M.P. High Court Legal Services Committee within thirty days from today, MCC is allowed. W.P. No. 33013/2024 is restored to its original number and be listed accordingly.
 - 3. A copy of this order be kept in the file of W.P. No. 33013/2024.
 - 4. In above terms, MCC stand disposed of.

(VIVEK AGARWAL) MEMBER (SANJAY RAM TAMRAKAR) MEMBER



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